

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 104 OF 2020

IN THE MATTER OF:

RAJESH GHANTAYATH

... APPLICANT

VERSUS

UNION OF INDIA AND 7 ORS.

... RESPONDENTS

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The documents included in the typed set are attested to be true copies

Date: 24.02.2022

Place: Chennai.

Counsel for 8th Respondent



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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1

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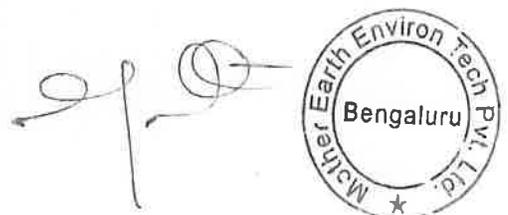
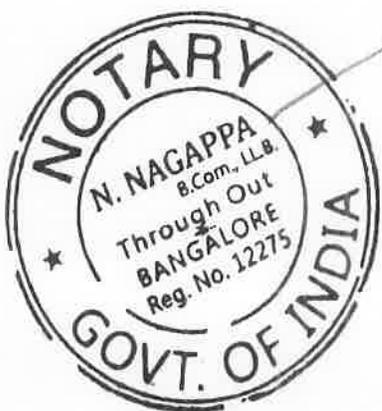
OBJECTIONS FILED BY RESPONDENT NO.8 TO THE
ADDITIONAL REPORT OF JOINT COMMITTEE DATED
01/09/2021

The Respondent No. 8 above named respectfully submits as follows:

1. By Order dated 01/07/2021 this Hon'ble Tribunal directed the Joint Committee to respond to the statement of objections filed by the Respondent No.8. Accordingly, the Joint Committee has filed a further report on 01/09/2021. The Respondent above named respectfully submits their further objections as below: -

2. At the outset it is submitted that the response to the objections filed by the Joint Committee are repetitive and only reiterate what is already stated in the original report without reference to the questions raised by the Respondent No.8 in their statement of objections.

3. In respect of para 1 with reference to Para 5.5 of the objections concerning Hazardous Waste, nothing new has been stated except reiterating the contents of the report. With reference to the

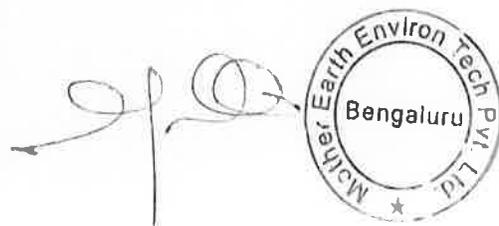
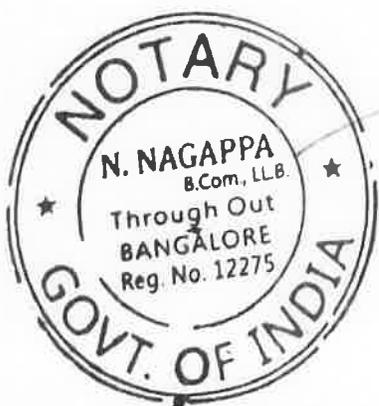


above, it is submitted that nowhere in the response it is mentioned that the Environmental Clearance granted on 28/08/2015 was for a period of 10 years and further expansion issued on 11/06/2018. It is not known as to why they said information is not furnished in the report. It is submitted that there is no rate of land filling mentioned in the Environmental Clearance and based on the application filed for the consent, without mentioning anything regarding rate of filling the KSPCB has issued CFO expansion up to 30/06/2021.

2

4. It is submitted that pre-treatment plant for leachate was existing from the beginning consisting of neutralization tanks and settlement of sludge tanks. At the time CPCB issued directions dated 15/10/2018 the same was upgraded further. The availability of pre-treatment was observed by the office of KSPCB right from the beginning. Therefore, the statement made with regard to Para 5.6 of the objections is incorrect.

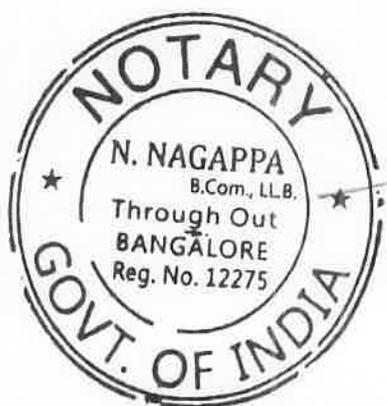
5. Regarding Para 7.1 of the objections, it is stated in the report that the TSDF is not complying with the siting criteria. On the other hand, in para 5.2 of the original objections, Respondent No.8 has as replied in detail regarding the location criteria and the fact that they obtained Environmental Clearance to set up the TSDF on 28/08/2015 much prior to the issue of the Office Memorandum dated 20/09/2016. The Office Memorandum dated 20/06/2013 makes reference to only action points discussed during the meeting with the representatives of the facilities. It is only by the Memorandum dated 29/08/2016 much later to the establishment of TSDF by Respondent No.8 the distance criteria were specified for the first time.



6. Regarding para 7.4.2 of the objections regarding ground water quality within TSDF premises, the report states that ground water near the secure landfill cells in the TSDF are contaminated. It is submitted that despite furnishing information regarding the permission obtained from ground water authority the same has not been taken into account in the report. As regards borewell analysis it is submitted that independently Respondent No.8 has analyzed the water quality from a recognized laboratory and the result indicates that the parameters are well within the limits.

7. Regarding surface water quality mentioned in para 7.4.4 and 7.5 of the objections, the report assumes that TSDF comes within Hodakekere Lake and Soothakatte Lake. On the other hand, in the statement of objections Respondent No.8 has clearly mentioned that TSDF does not fall within the said area. There is no justification in the report for comparing surface water with drinking water standards. No efforts have been made by the Committee to re-do the exercise by making a comparison of the surface water quality with CPCB standards for best use.

8. With regard to installation of Air Pollution Control Equipments, it is submitted that Technical Clarifications were sought from CPCB on 25/06/2018, 20/07/2018, 14/09/2018, 21/09/2018, 05/10/2018, 12/11/2018, 06/12/2018 & 11/12/2018. However, CPCB did not provide the necessary clarifications. Only during the meeting held on 29/11/2018, the issue was deliberated and clarifications were given. Based on the said discussions, the APC Equipments were installed by Respondent No.8. Similar issues were



A handwritten signature in black ink, appearing to be "N. Nagappa".



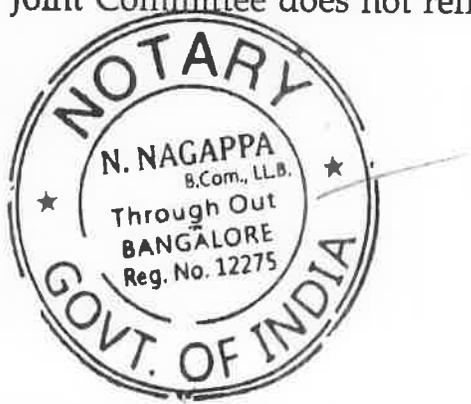
faced by many other facilities in Karnataka. Even though these were brought to the notice of the committee, the same are not reflected in the report.

9. Regarding para 9.0 of the objections considered in the report, it is submitted that already necessary clarification has been furnished. Moreover, the MoEF has also given necessary clarification regarding 33% green belt development by Industries to Principal Secretary to Govt of Karnataka, F. No 19-74/2020-IA.III Dated 27-10-2020.

10. Regarding Para 10.2 of the objections mentioned in the report, it is submitted that CPCB after observing full compliance by Respondent No.8 relating to the conditions of the operations and satisfying itself, has issued modified directions. This has not been considered in the report.

11. It is submitted that the composition of the Joint Committee has changed subsequently. But there was no fresh inspection by the newly constituted Committee members before answering the objections raised by Respondent No.8. The factual position has not been verified by the new Committee members before proceeding to provide clarifications on the objections raised. Therefore, the second report filed in response to the objections raised by Respondent No.8 need not be considered and in fact the same is liable to be rejected.

In view of the above, the response to the objections given by the Joint Committee does not reflect the correct picture and the detailed



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statement of objections filed by the Respondent No.8 may be considered and suitable orders may be passed in the Application.

It is therefore prayed that this Hon'ble Tribunal may be pleased to take these Additional Objections on record and pass suitable orders in the application and thus render justice.

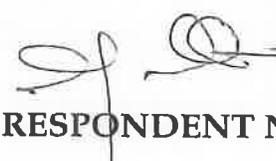
Dated at *Bangalore* on this *23rd* the day of February 2022


RESPONDENT NO.8



VERIFICATION

I, Gurusiddappa Shivanappa Hooli-Katti, S/o Shivanappa, aged about 63 years, Vice President, M/s. Mother Earth Environ Tech Pvt. Ltd. Bangalore, do hereby verify and declare that what is stated in the above paragraphs are true to the best of my knowledge and belief.


RESPONDENT NO.8



Date: *23.02.2022*

Place: *Bangalore*



"SWORN TO BEFORE ME"

N. Nagappa
N. NAGAPPA B.Com., LL.B.
ADVOCATE & NOTARY
GOVT OF INDIA
No. 135, IVth Main Road
1 Block, Banashankari 3rd Stage
3rd Phase BANGALORE 560 085

23 FEB 2022

NO. OF CORRECTIONS *0*

6



MOTHER EARTH ENVIRON TECH PRIVATE LIMITED

CIN : U93000KA2011PTC059184

+91 80 26712303, Fax : 080-26712305

CHAITRA GROUPS # 2542, 28th Cross, 17th Main, Banashankari 2nd Stage, Bengaluru - 560 070

Date: - 27.11.2019

To
The Additional Director & Head
Waste Management II Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Kind attention of : Shri Abhey Singh Soni

Sub: - Reply for Directions under Section 5 of the Environment (Protection) Act,1986 issued by Central pollution Control Board, Delhi- reg

Ref: CPCB direction no. F.NO.B-29016(SC)/1(52-II)/18/HWMD/2786-92 dated 13th June 2018.

We acknowledge receipt of E-Mail message dated 22nd November 2019 from your good office along with communication No F No. B-29016 (69-9 to 30) /19 WM-II/ dated 21.11.2019 on the captioned subject.

We acknowledge receipt of the aforesaid communication through the said E-mail message.

In this respect your letter No. F No. B-29016 (69-9 to 30) /19 WM-II dated 28th November 2019 calling hearing of M/s Mother Earth Environ Tech Private limited based on the directions issued by Central pollution Control Board(CPCB) Delhi. we requested good self to CPCB through telephonic discussion and obtained approval for postpone the date to 29th November 2019.

We M/s Mother Earth Environ Tech Private Limited developed TSDf in the designated industrial area and obtained Environmental clearance (EC) as required under Environmental Impact Assessment Notification, from State Level Environment Impact Assessment Authority(SEIAA),Karnataka and consent under Water (Prevention and control) Act, 1974 and the Air (Prevention and control) Act, 1981 and also Authorization under Hazardous Waste (Management ,Handling & Trans boundary Movement)rules,2016 and we obtained Consent to Establishment and Consent to operate.





MOTHER EARTH ENVIRON TECH PRIVATE LIMITED

CIN : U93000KA2011PTC059184

+91 80 26712303, Fax : 080-26712305

CHAITRA GROUPS # 2542, 28th Cross, 17th Main, Banashankari 2nd Stage, Bengaluru - 560 070

As above reference letter

Point b. For Management of leachate generated from secured landfill the following options were decided: 1) Solar Evaporation pond 2) Multiple Effect Evaporator (MEE) 3) Spray Dryer of common hazardous waste incinerator 4) Effluent treatment Plant

Status :- Mother Earth Environ Tech Private Limited has a system for the pre-treatment of the Leachate and then sent to the Common Effluent Treatment Plant (CETP) for further treatment and disposal as per the condition given to us in the Consent to Operate issued by the KSPCB under the Water (Prevention & Control of Pollution) Act 1974. Moreover we would like apprise the CETPS receiving effluent from us having sufficient capacity of MEE and spray dryer of Common Hazardous Waste Incinerator Facility.

As above reference letter

Point a. For Stabilization of hazardous waste for secured landfilling

- i) Installation of mechanized cover system having arrangement of waste conveyor system, mixing unit with mechanized mixing arrangement, suction duct/hood, Scrubber system and stack (or)
- ii) Stabilization in pit by mixing with excavator/backhoe loader having hood over the pit with adequate suction arrangement (to arrest dust /fumes) followed by scrubber and stack.

Status:-Mother Earth Environ Tech Private Limited has adequately sized pit with excavator/backhoe loader in place. The mixing is done in the pit with adequate moisture content in the mixture to avoid emissions. We have sent request letters to CPCB vide letters dated 25.06.2018, 20.07.2018, 14.09.2018, 21.09.2018, 05.10.2018, 12.11.2018, 06.12.2018 and 11.12.2018 enclosing our design to advice on the type of extraction system to be implemented for that we are not received any response from CPCB. However with best of our knowledge decided to go with the extraction system followed by the scrubber and stack arrangement supplied by M/S Yansons Engineering Pvt Ltd from Pune and have procured the same and completed the installation.

We are operating MSME unit and have been doing our best in field of environmental protection. Accordingly we would request your good self to acknowledge our replay and do the need full.

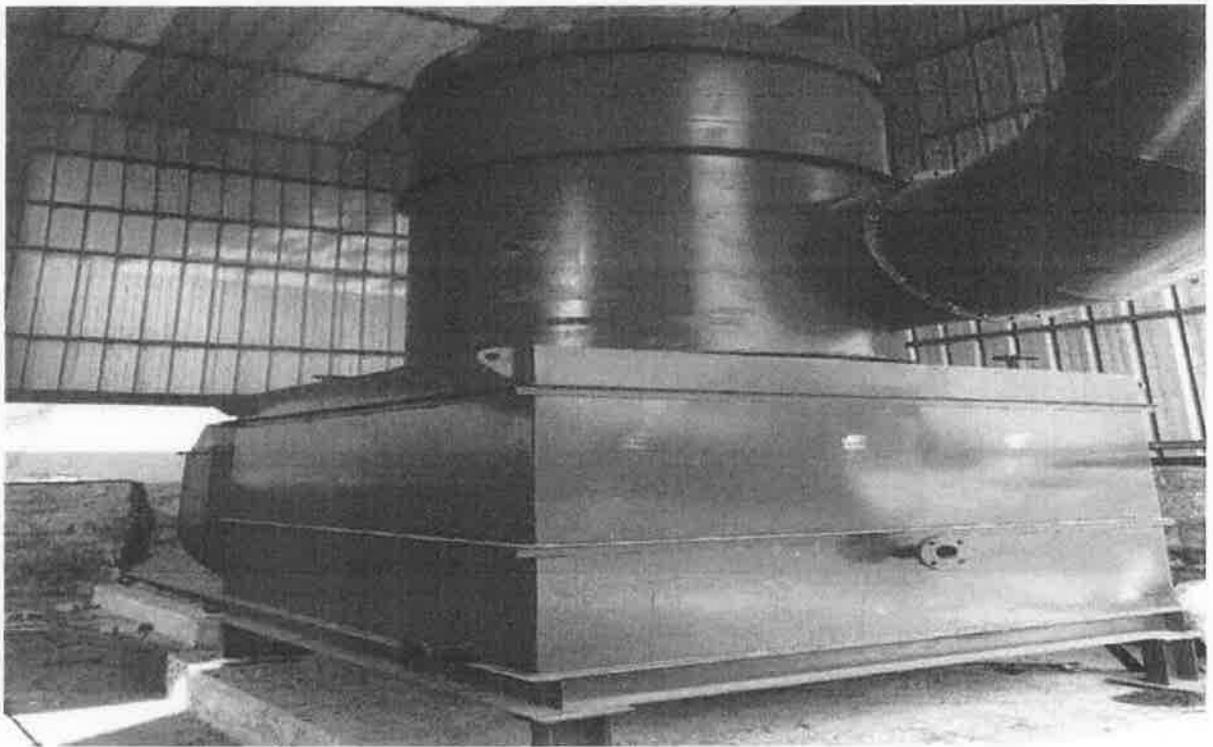
Thanking you,

Yours faithfully,

For Mother Environ Tech Private Limited



Scrubber Installation Photos :-



9

Primary Treatment Photos :-





MOTHER EARTH ENVIRON TECH PRIVATE LIMITED

(A Division of Chaitra Groups)

An Integrated Management System Certified Company
Quality Management System-ISO 9001:2015
Environmental Management System - ISO 14001:2015
Occupational Health and Safety Management System- ISO 45001:2018
An NABL (ISO/IEC 17025:2017) Accredited Laboratory



Reg. No.: RI91/10468

Site: Plot No.217, 2 nd Phase KIADB Industrial Area, Harohalli, Kanakapura Tq, Ramanagara Dist, Karnataka-562112.

Head Office: Survey No.13,Challaghatta village, Kengeri Hobli, Bengaluru South Taluk,Bengaluru-560074.

Ph. No.: 7338464597, +91 80 26712303, Fax: 080-26712305

Website: motherearthenvirom.com, E-mail: lab@motherearthenvirom.com, motherearthenviromtech@gmail.com

Date: - 23.03.2021

Ref. MEEPL/LAB/MOEF&CC/2020-21/ 073

To,

The Senior Geologist,
District Ground Water office; Ground water Directorate
No.2, 5th Cross, 1st stage, Vinayaka Nagar; Ramnagar district
Karnataka-562159

Respected Sir/Madam,

Sub: - Application for registration of our borewells situated at Mother Earth Enviro Tech Pvt. Ltd. (MEEPL), Plot No. 217, 2nd Phase KIADB Industrial Area, Harohalli, Kanakapura Taluk, Ramanagara District, Karnataka-562112 reg.

We are here with submitting our application for the registration of our Borewell 1 and 2 installed at Mother Earth Enviro Tech Pvt. Ltd. (MEEPL), Plot No. 217, 2nd Phase KIADB Industrial Area, Harohalli, Kanakapura Taluk, Ramanagara District, Karnataka-562112.

We are attaching DD no "549748" worth INR 17000/- in favour of CHAIRMAN GROUND WATER AUTHORITY, BENGALORE as fee (INR 500 for registration + INR 3000/- for Survey + INR 5000/- as late fee, total INR 8500/- per BW X 2 =INR 17000/-).

Kindly register our borewells for the ground water extraction as per the government norms.

Thanking You

For Mother Earth Environ Tech Laboratory



Authorized Signatory

Enclosures: -

- 1) Application
- 2) GPS Co-Ordinates of Borewells
- 3) Approved site plan
- 4) Borewells depth/ yield certificate
- 5) Site allotment letter





ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ,
ನಂ.102, 3ನೇ ಕ್ರಾಸ್, 1ನೇ ಬ್ಲಾಕ್, ಉತ್ತರ ಬಡಾವಣೆ, 1ನೇ ಫೇಸ್, ರತ್ನಾಕರ ಬ್ಯಾಂಕ್ ಪಕ್ಕ, ಬಿ.ಎಂ.ರಸ್ತೆ,
ಎರಡನೇ ಮಹಡಿ, (ರಾಯಲ್ ಎನ್‌ಫೀಲ್ಡ್ ಶೋರೂಂ ಮೇಲ್ದಾಕದಲ್ಲಿ), ರಾಮನಗರ ಟೌನ್.

ದೂರವಾಣಿ ಸಂಖ್ಯೆ:- 080-27273397,

E mail ID: sgdgwrarnagar@gmail.com

ಸಂ:ಹಿಭೂವಿ/ಅಂಜನಿರಾ/ಕೊ.ಬಾ.ನೊ/25/2020-21 / 730

ದಿನಾಂಕ:30.03.2021

ಪ್ರಸ್ತುತ ಬಳಕೆದಾರನ ನೊಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ
ನಮೂನೆ-5ಎ (7ನೇ ನಿಯಮ)

ಉಲ್ಲೇಖ: ದಿನಾಂಕ: 10.08.2017 ರಂದು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು,
ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ ರವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ
ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿಯಂತೆ.

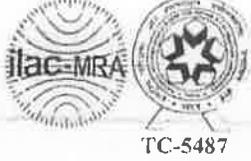
ಮೇ|| ಮದರ್ ಅರ್ಥ್ ಎನ್ವಿರಾನ್ ಟೆಕ್ ಪ್ರೈಲಿ, ಪ್ಲಾಟ್ ನಂ-217, 2ನೇ ಫೇಸ್, ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ
ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಹಾರೋಹಳ್ಳಿ, ಕನಕಪುರ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ -562112 ಇವರಿಗೆ ಸೇರಿದ 03
(Latitude 12.4039558 Longitude 77.265739, Latitude 12.40410304 Longitude 77.26574224.
Latitude 12.4051978 Longitude 77.26571992) ಸಂಖ್ಯೆ ಕೊಳವೆ ಬಾವಿಯನ್ನು ವಾಣಿಜ್ಯ/ಕೈಗಾರಿಕಾ
ಉದ್ದೇಶಕ್ಕಾಗಿ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೊಳಪಡಿಸಿ ನೊಂದಾಯಿಸಲಾಗಿದೆ.

1. ಕೊಳವೆಬಾವಿಯ ನೊಂದಣಿಯನ್ನು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕೊರೆಯಲಾಗಿದೆಯೋ ಅದನ್ನು
ಹೊರತುಪಡಿಸಿ ಬೇರೆ ಯಾವುದೋ ಉಪಯೋಗಕ್ಕಾಗಿ ನೀರನ್ನು ಪಡೆಯಲು ಬಳಸತಕ್ಕದ್ದಲ್ಲ.
2. ಕೊಳವೆಬಾವಿಯಲ್ಲಿ ಅಂತರ್ಜಲವನ್ನು 10KLD ಗಿಂತ ಮೇಲ್ಪಟ್ಟು ಕುಡಿಯುವ/ಕೈಗಾರಿಕಾ/ವಾಣಿಜ್ಯ
ಉದ್ದೇಶಕ್ಕಾಗಿ ಬಳಸಲು ನಿಯೋಜಿತ ಜಿಲ್ಲಾ/ರಾಜ್ಯ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿಯನ್ನು
ಕಡ್ಡಾಯವಾಗಿ ಪಡೆದು ಉಪಯೋಗಿಸತಕ್ಕದ್ದು.
3. 20KLD ಕ್ಕಿಂತ ಹೆಚ್ಚು ಅಂತರ್ಜಲ ಬಳಕೆ ಮಾಡಿದಲ್ಲಿ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು/ಗುಂಪು ವಸತಿ ಸಂಘಗಳಿಗೆ
ಕಡ್ಡಾಯವಾಗಿ ಒಳಚರಂಡಿ/ಕೊಳಚೆ ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕಗಳ ಸ್ಥಾಪನೆ ಮಾಡುವುದು
ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ. ಸದರಿ ಸಂಸ್ಕರಣಾ ಘಟಕಗಳಿಂದ ನೀರನ್ನು ಟಾಲೇಟ್ ಪ್ಲಟಿಂಗ್, ಕಾರ್ ವಾಷಿಂಗ್
ಗಾರ್ಡೆನಿಂಗ್ ಮುಂತಾದವುಗಳಲ್ಲಿ ಬಳಸುವುದು ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ.
4. ನೀರು ವ್ಯರ್ಥವಾಗುವುದನ್ನು ತಪ್ಪಿಸಲು ನೀರು ತೆಗೆಯುವುದನ್ನು ಉತ್ತಮವಾಗಿ ನಿರ್ವಹಿಸತಕ್ಕದ್ದು.
5. ಕೊಳವೆ ಬಾವಿಯ ಹತ್ತಿರದಲ್ಲಿ ಇಂಗು ಗುಂಡಿಗಳನ್ನು ನಿರ್ಮಿಸುವುದು, ಜಲಮಾಪಕಗಳನ್ನು
ಅಳವಡಿಸುವುದು ಹಾಗೂ ಮಾರ್ಗಸೂಚಿಯಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿರುವ ದರಗಳ ಪ್ರಕಾರ ಶುಲ್ಕ ಪಾವತಿಸುವುದು
ಕಡ್ಡಾಯವಾಗಿರುತ್ತದೆ.
6. ಅಂತರ್ಜಲದ ಮಾಲಿನ್ಯವನ್ನು ತಡೆಗಟ್ಟುವುದು.

Rajashree
ಸದ್ಯಕ್ಕೆ ರಾಜೀನಾಮೆ
ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ
ಹಿರಿಯ ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ,
ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ,
ರಾಮನಗರ.

ಇವರಿಗೆ,
ಮೇ|| ಮದರ್ ಅರ್ಥ್ ಎನ್ವಿರಾನ್ ಟೆಕ್ ಪ್ರೈಲಿ,
ಪ್ಲಾಟ್ ನಂ-217, 2ನೇ ಫೇಸ್,
ಕೆ.ಐ.ಎ.ಡಿ.ಬಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಹಾರೋಹಳ್ಳಿ,
ಕನಕಪುರ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ -562112.

Ph : 080-23238458
Fax : 080-23238300



KARNATAKA STATE POLLUTION CONTROL BOARD
CENTRAL ENVIRONMENTAL LABORATORY

Legal 42(3)/87.E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY
ISO/IEC 17025 Accredited Testing Laboratory by NABL Vide Certificate Number TC-5487
IS 45001:2018 CERTIFIED LABORATORY

Email: centrallab@kspcb.gov.in
Website : <http://kspcb.gov.in>

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., ನಿಸರ್ಗಭವನ",
೭ ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೦೭
K.S.P.C.B., "Nisarga Bhavan"
7th D Cross, Thimmaiah Road,
Shivanagar, Bangalore - 560079

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ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 09-11-2021

PLACE OF LOCATION:	M/s. Mother Earth Environ Tech Pvt Ltd., Plot No.217, Harohalli Industrial Area, II Phase, Kanakapura Taluk, Ramanagara District	Page 1 of 3
SAMPLE COLLECTED BY :	Sri. Meenakshi H A , DEO, RO: Ramanagara	DATE OF COMMENCEMENT OF TEST: 12-10-2021
DATE OF COLLECTION :	11-10-2021	DATE OF COMPLETION OF TEST: 26-10-2021
DATE OF RECEIPT :	12-10-2021	SAMPLE REPORT NO : W-2040
PARTICULARS :	Borewell Water Sample	SAMPLE NO: W-2040

Sl. No.	Parameters	Unit	Standard IS 10500:2012 (Reaffirmed 2018)		Result	Test Method
			AL	PL		
1	pH @ 25°C	-	6.5 to 8.5	6.5 to 8.5	6.5	IS 3025 (Part 11)
2	Turbidity	NTU	1	5	0.4	IS 3025 (Part 10)
3	Total Dissolved Solids	mg/L	500	2000	752	IS 3025 (Part 16)
4	Sulphate as SO ₄	mg/L	200	400	44	IS 3025 (Part 24)
5	Chloride as Cl	mg/L	250	1000	128	IS 3025 (Part 32)
6	Phenolic Compound as C ₆ H ₅ OH	mg/L	0.001	0.002	BDL	IS 3025 (Part 43)
7	Nitrate as NO ₃	mg/L	45	45	24.76	IS 3025 (Part 34)
8	Total Hardness as CaCO ₃	mg/L	200	600	308	IS 3025 (Part 21)
9	Calcium as Ca	mg/L	75	200	63	IS 3025 (Part 40)
10	Magnesium as Mg	mg/L	30	100	37	IS 3025 (Part 46)
11	Total Alkalinity as CaCO ₃	mg/L	200	600	276	IS 3025 (Part 23)
12	Fluoride as F	mg/L	1	1.5	0.39	IS 3025 (Part 60)
13	Ammonia as N	mg/L	0.5	0.5	0.17	IS 3025 (Part 34)
14	Sulphide as H ₂ S	mg/L	0.05	0.05	BDL	APHA 23rd edition (4500 S-2 F)
15	Boron as B	mg/L	0.5	2.4	BDL	APHA 23 rd edition (Part 4500-B B)

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16	Copper as Cu	mg/L	0.05	1.5	BDL	IS 3025 (Part 42)
17	Lead as Pb	mg/L	0.01	0.01	BDL	IS 3025 (Part 47)
18	Zinc as Zn	mg/L	5	15	0.066	IS 3025 (Part 49)
19	Nickel as Ni	mg/L	0.02	0.02	BDL	IS 3025 (Part 54)
20	Total Chromium	mg/L	0.05	0.05	BDL	IS 3025 (Part 52)
21	Manganese as Mn	mg/L	0.1	0.3	BDL	APHA 23 rd edition (3111B)
22	Cadmium as Cd	mg/L	0.003	0.003	BDL	IS 3025 (Part 41)
23	Iron as Fe	mg/L	1.0	1.0	0.336	IS 3025 (Part 53)
24	<i>E.coli</i>	MPN/ 100 ml	Shall not be detectable in any 100 mL sample		Present (920)	APHA 23 rd edition (9221 G) 9-80

INFERENCE	Non Conforms to AL & PL of IS 10500:2012 (Reaffirmed 2018) standard with respect to above tested parameters
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Note: 1. Additional analysis report No: W-2040A dated 09-11-2021 shall also be read for declaration of Inference of the sample Tested.

2. The above results pertain only to the sample tested.
3. AL: Acceptable Limits, PL: Permissible Limits (in the absence of alternate source)
4. The report shall not be reproduced without the written approval of the laboratory.
5. Samples will be stored for a period of 10 days from the date of dispatch of report
6. Decision Rule: "Statement of conformity applies only to analysis of results which meets the standards stipulated by regulatory authority".
7. BDL: Below Detection Level in mg/L.
Sulphide as H₂S: 2.0; Boron as B : 0.1; Cadmium as Cd : 0.04; Copper as Cu: 0.05;
Lead as Pb: 0.2; Total Chromium as Cr: 0.2; Nickel as Ni : 0.1. Manganese as Mn: 0.05;

Radha M.N
Authorized Signatory (Biological)
(Radha M.N)
Assistant Scientific Officer

Farhath Jabeen
Authorized Signatory (Chemical)
(Farhath Jabeen)
Deputy Scientific Officer

---End of Report---

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ANALYSIS REPORT (NON ACCREDITED PARAMETERS)

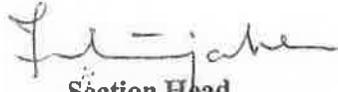
Date: 09-11-2021

PLACE OF LOCATION:	M/s. Mother Earth Environ Tech Pvt Ltd., Plot No.217, Harohalli Industrial Area, II Phase, Kanakapura Taluk, Ramanagara District	Page 3 of 3 DATE OF COMMENCEMENT OF TEST: 12-10-2021
SAMPLE COLLECTED BY :	Sri. Meenakshi H A , DEO, RO: Ramanagara	DATE OF COMPLETION OF TEST:26-10-2021
DATE OF COLLECTION :	11-10-2021	
DATE OF RECEIPT :	12-10-2021	SAMPLE REPORT NO : W-2040
PARTICULARS :	Borewell Water Sample	SAMPLE NO: W-2040

I	Cyanide as CN	mg/L	0.05	0.05	BDL	-
INFERENCE		Non Conforms to AL & PL of IS 10500:2012 (Reaffirmed 2018) standard with respect to above tested parameters				

Note: 1. Additional analysis report No: W-2040 dated 09-11-2021 shall also be read for declaration of Inference of the sample Tested.

2. BDL: Below Detection Level in mg/L.
Cyanide as CN: 0.001;


Section Head
Water Testing Laboratory

---End Of Report---

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File No. 11/39/2019-HSMD
Government of India
Ministry of Environment, Forest and Climate Change
HSM Division

Vayu Block, Level-III
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110 003

Dated: 24th December, 2021

To,

The Pay and Accounts Officer,
Ministry of Environment, Forest and Climate Change,
Jorbagh Road, New Delhi-110003

Sub: Sanction of first installment of Rs. 132.493 lakhs with respect to financial assistance for setting up of Treatment, Storage and Disposal Facility (TSDF) of Hazardous Waste by M/s Mother Earth Environ Tech Pvt. Ltd. at Plot. No. 217, KIADB Industrial Area, Harohalli, 2nd Phase, Taluka: Kanakpura, District: Ramanagara, Karnataka- regarding.

Sir,

This has reference to the project proposal forwarded by the Member Secretary, Karnataka State Pollution Control Board (KSPCB) vide letter dated 2nd July, 2016 seeking financial assistance for setting up of Treatment, Storage and Disposal Facility (TSDF) of Hazardous Waste by M/s Mother Earth Environ Tech Pvt. Ltd. at Plot. No. 217, KIADB Industrial Area, Harohalli, 2nd Phase, Taluka: Kanakpura, District: Ramanagara, Karnataka under the scheme "Creation of Management Structure for Hazardous Substances" for year 2012-2017 and of the order dated 28th April, 2021 of Hon'ble High Court of Karnataka in WP no. 27237/2019. In this regard, I am directed to convey the sanction of the President for an amount (Central share) of Rs.397.48 lakhs (Rupees Three Crore Ninety Seven lakhs and Forty Eight Thousand only) (25% of the total project cost of Rs.1589.92 lakhs) for setting up of Treatment, Storage and Disposal Facility (TSDF) of Hazardous Waste by M/s Mother Earth Environ Tech Pvt. Ltd. at Plot. No. 217, KIADB Industrial Area, Harohalli, 2nd Phase, Taluka: Kanakpura, District: Ramanagara, Karnataka.

2. The Central share will be released in 3 equal half yearly instalments of Rs.397.48 lakhs i.e. Rs.132.493 lakhs approx. in each instalment, matching grant of KSPCB, to the Karnataka State Pollution Control Board (KSPCB) onward release to the M/s Mother Earth Environ Tech Pvt. Ltd.

3. The State Govt. of Karnataka and KSPCB shall ensure that the following Terms and Conditions be followed in letter and spirit:

- i. The Central grant is for purchase of plant machineries only. The grant does not allow expenditure on cost of land or any other liability.

N. Subbalakshmi

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- ii. The grantee institute along with the Government of India's decisions incorporated thereunder and any other extant guidelines issued in this regard shall follow provisions under GFR & DBT.
- iii. The funds shall be utilised as per approved allocation of the project.
- iv. The UCs, Progress Report along with Photographs before and after implementation on quarterly basis may be furnished for uploading on the website of the ministry for public access. The Photo should show the physical achievement, mentioning the physical progress report.
- v. The fixed assets created out of this grant shall not be disposed-off without prior concurrence/ permission of this Ministry. The equipment should be purchased as per GFR norms.
- vi. The account shall be open for audit by C&AG/ Third party auditors appointed by the Central Govt. for the purpose. Accrued interest earned, if any, has to be mandatorily remitted to the Consolidated Fund of India.
- vii. The expenditure should not exceed beyond the approved allocation of funds.
- viii. The Copy of purchase of permanent equipment may be furnished to the Ministry.
- ix. Instructions with regard to registration in Expenditure Advance Transfer (EAT) module of PFMS issued Ministry of Finance.
- x. The disposal of the cell no.2 shall be commenced only after getting the necessary statutory clearances and approvals from the Competent Authority.
- xi. The operation and maintenance of the plant shall have to be done as per terms and conditions in the report and with compliance of suggestions given in the WAPCOS report vide No. WAP/ENVT/TSDF/2017.2591 dated 05th June, 2017 shall be followed.

4. The Drawing and Disbursing Officer, Ministry of Environment, Forest and Climate Change is hereby authorized to prepare and submit the bill for **Rs.1,32,49,300/- (Rupees One crore Thirty Two Lakhs Forty Nine Thousand and Three Hundred Only) i.e. first installment** to Pay & Accounts Officer, Ministry of Environment, Forest and Climate Change to make payment electronically to Member Secretary, Karnataka State Pollution Control Board, Bengaluru as per the following details: -

Current Account Number	52014100671983
Name of the Bank & Branch	Union Bank of India & MG Road Branch
Beneficiary's Name	Member Secretary, Karnataka State Pollution Control Board
IFSC Code	UBIN0903418
MICR Code	--

5. It is certified that this is the first release under the project and no earlier Utilization Certificate is pending against KSPCB for this project.

N. Subrahmanyam

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7. The expenditure is debitable to the Budget Head 3435.03.104.12.05.35 – Grant-in-aid (Capital Assets) under the scheme 'Creation of Management Structure for Hazardous Substances' during the current financial year 2021-22.

8. It has been mentioned at Sl. No. _____ in the Expenditure Register under Major Head 3435.03.104.12.05.35- Grant-in-aid (Capital Assets).

9. The sanction is being issued under the powers delegated to the Ministries/ Departments and with the concurrence of Integrated Finance Division of this Ministry vide their Dy. No. E-124971/ JS&FA dated 21.12.2021.

Yours faithfully,

N. Subrahmanyam
(N. Subrahmanyam)
Scientist D
24/12/21

Copy to

1. The Principal Secretary, Department of Ecology & Environment, MS Building, Government of Karnataka.
2. The Member Secretary, Karnataka State Pollution Control Board "Parisara Bhavan", #49, 1st to 5th Floor, Church Street, Bangalore-560001, Karnataka.
3. The Managing Director, M/s Mother Earth Environ Tech Pvt. Ltd., Chaitra Groups, #2542, 28th Cross, 17th Main, Banashankari 2nd Stage, Bengaluru, Karnataka -560070.
4. Directorate of Audit, CW & Misc. II AGCR Building, IP Estate, New Delhi. 110002
5. IFD/Budget and Account.
6. PS to JS(NPG)
7. Guard File/Sanction Folder/Budget File.

N. Subrahmanyam
Scientist D
24/12/21

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 104 OF 2020

IN THE MATTER OF:

RAJESH GHANTAYATH

... APPLICANT

VERSUS

UNION OF INDIA AND 7 ORS.

... RESPONDENTS

**OBJECTIONS FILED BY RESPONDENT NO.8 TO THE ADDITIONAL
REPORT OF JOINT COMMITTEE DATED 01/09/2021**

M/S. K.S. VISWANATHAN, T.HEMALATHA & S.RATHI

COUNSEL FOR RESPONDENT NO. 8